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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 92/2025/EZ

In the matter of:

Ankur Sharma

. Applicant.

Versus

State of West Bengal & Ors.

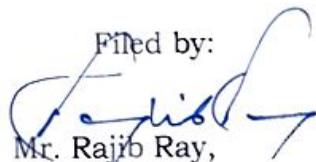
.... Respondents.

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 4, PUBLIC WORKS
DEPARTMENT, GOVERNMENT OF WEST BENGAL.

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Filed by:


Mr. Rajib Ray,
Advocate,

Bar Association Room No. 13,
High Court, Calcutta
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Email: rajib.ray23@gmail.com

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AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 4, PUBLIC WORKS
DEPARTMENT, GOVERNMENT OF WEST BENGAL.

I, Sri PRASENJIT SARKAR, son of Sri MRINAL KANTI SARKAR, aged about 47 years, by faith Hindu, by occupation Service, now posted as Executive Engineer, of PWD Howrah Division Onkermal Jetia Road, West Bengal, Pin-711103, do hereby solemnly affirm and state as follows:-

1. I am the Executive Engineer of the Public Works Department (PWD) and am duly authorised to swear this affidavit on behalf of the Respondent No. 4. I am well acquainted with the facts of the case and competent to depose the same. I have duly consulted the records available in my office and thereafter, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.

2. That this affidavit is being affirmed in pursuant to the solemn order dated 15.07.2025 passed by the Hon'ble Tribunal, whereby the Hon'ble Tribunal was pleased to direct all the respondents to file counter affidavit within four weeks.

3. That I have read a copy of the writ petition purported to have affirmed by Ankur Sharma, the applicant in this Original Application (hereinafter mentioned as the "said application") and on perusal of the same, I have understood the purports and contents thereof. I have been advised to deal with and/or traverse only those allegations of the said application which are material for proper adjudication of the case, which I hereby do, save and except what are specifically admitted herein all the statements made in



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paragraphs of the said applications are denied and as if they have been traversed in seriatim.

4. This affidavit is filed in opposition to the allegations made in the said application, and in defence of the pre-monsoon road repairing works being carried out by the Respondent Department using a Hot Mix Plant.

5. That before dealing with the statements and allegations contained in various paragraphs as well as sub-paragraphs of the said application, I submit the following matter in brief before this Hon'ble Tribunal which is germane for the purpose of this adjudication of this matter :-

i) That the road stretches of G.T. Road in part stretches from chainage 678.00 km to 678.32 km under Shibpur Sub-Division under Howrah Division during the year 2024-25, have suffered significant distress such as potholes, rutting, and surface cracks due to wear and tear, traffic load, and seasonal effects and the work Pre monsoon road repairing was urgent in nature .

ii) That the answering respondent is mandated to undertake routine and preventive maintenance to preserve road assets and ensure public safety.

iii) That considering extremely vulnerable & accident prone road condition as well as the volume of work was also very small (amounting less than 5 lacks), the work order for improvement of stretches of G.T. Road in part stretches from chainage 678.00 km to 678.32 km under Shibpur Sub-Division was issued vide Notice Inviting Tenders No. W.B.P.W.D./EE/HD/NRET-109/2024-25.

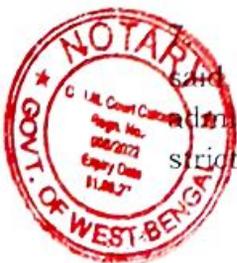
Photocopies of the Notice Inviting Tenders dated 05.03.2025 and 29.04.2025 are annexed herewith and marked with Annexure - "A".

iv) That after completion of the above work, the concerned agency removed from the working site (i.e. nearby Shalimar 3 No. Railway Gate).

v) That on receiving complaint, the concerned agency was instructed to follow the guidelines of the Hon'ble Tribunal in execution of the said work order.

6. That now I shall proceed to deal with the paragraph wise statement of the said application relying upon the statement made hereinabove.

That with regard to the statements made in paragraph no. 1 of the application, I do not want to make any comment and nothing is admitted which are not borne on record and calls upon the applicant to the strict proof of the same.



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8. That with regard to statements made in the paragraph nos. 2 to 4 of the said application, I state that those are all matter of records and do not admit anything contained therein, contrary to or inconsistent with the record. I repeat and reiterate the statements made in paragraph no. 5 hereinabove. As such, for the purpose of avoiding any further repetition I crave leave to refer to my statement contained in the paragraphs hereinabove. I deny that gross pollution and environmental damage being caused as alleged. The volume of work was very small stretch of G.T. Road.

9. That with regard to the statements as contained in paragraph nos. 5 to 7 of the said application, I do not want to make any comment and nothing is admitted which are not borne on record and calls upon the Petitioner to the strict proof of the same.

10. That with regard to the statements as contained in paragraph nos. 8 and 9 of the said application, I deny and dispute the statements made therein save and except what are matters of records. I state that the contents of the paragraphs under reply have been replied specifically in the paragraphs herein before and the same are not repeated herein for the sake of brevity. I repeat and reiterate the statements made in paragraph no.5 herein above.

11. That with regard to statements made in the paragraph nos. 10 to 16 of the said application, I do not want to make any comment and nothing is admitted which are not borne on record. I repeat and reiterate the statements made in paragraph no. 5 hereinabove and the comments on this may be provided by the concerned respondents. I submit that the alleged question of law under replies framed by the Petitioner is baseless, misconceived and do not arise for consideration by this Hon'ble Court.

12. That with regard to statements made in the paragraph nos. 17 to 23 of the said application, I do not want to make any comment and nothing is admitted which are not borne on record and the comments on this may be provided by the concerned respondents. I submit that the works are undertaken within statutory mandates, with all required consents and no breach of norms. I further submit that the Supreme Court has held that compensation under the "polluter pays" principle must be imposed only upon proven violations and not where public - interest works are lawfully executed. I further submit that in M. C. Mehta v. Union of India & Ors. (Taj Trapezium case, 1996), the Court emphasised that compensation and restoration apply where there is real environmental harm, not for lawful, regulated public works. I further submit that in judgments like Sterlite Industries Ltd. v. Union of India (2013), compensation was ordered where serious pollution occurred. By contrast, the present case involves temporary, closely monitored operations—the qualifying standards for



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compensation are not met. I further submit that any judicial precedent supports exemption of bona fide government infrastructure work, executed in good faith and public interest, from punitive environmental penalties. I further submit that imposing any compensation or penalties would be unreasonably punitive, waste public resources, and impede essential public-safety works.

13. That with regard to statements made in the paragraph nos. 24 to 26 of the said application, I do not want to make any comment and nothing is admitted which are not borne on record. I state that the contents of the paragraphs under reply have been replied specifically in the paragraphs herein before and the same are not repeated herein for the sake of brevity. I repeat and reiterate the statements made in paragraph no. 5 hereinabove.

14. That with regard to the statements as contained in paragraph no. 27 of the said application, I submit that the Grounds mentioned therein have been replied specifically in the paragraphs herein before and the same are not repeated herein for the sake of brevity. I, however, reserve my right to deal with the said Grounds properly at the time of hearing of this application.

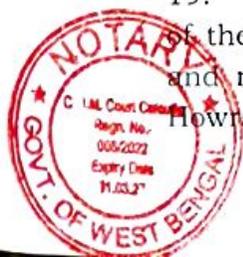
15. That with regard to the statements as contained in paragraph under heading "Limitation" of the said application related to limitation needs no comment from this answering respondent. It is also submitted that the Hon'ble Tribunal may pass the necessary order/orders on the issue of limitation as the Hon'ble Tribunal may deem fit and proper.

16. That now I shall proceed to deal with the paragraph wise statement of the Supplementary Affidavit relying upon the statement made hereinabove.

17. That with regard to the statements made in paragraph nos. 1 to 3 of the said Supplementary Affidavit, I do not want to make any comment and nothing is admitted which are not borne on record and calls upon the applicant to the strict proof of the same.

18. That with regard to the statements made in paragraph nos. 4 to 8 of the said Supplementary Affidavit, I do not want to make any comment and nothing is admitted which are not borne on record. I state that the contents of the paragraphs under reply have been replied specifically in the paragraphs herein before and the same are not repeated herein for the sake of brevity. I repeat and reiterate the statements made in paragraph nos. 5 and 12 hereinabove.

19. That with regard to statements made in the paragraph nos. 9 and 10 of the said Supplementary Affidavit, I do not want to make any comment and nothing is admitted which are not borne on record. I state that the Howrah Municipal Corporation is the appropriate authority to answer with



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SL NO 07 2025

regards to the allegations about the activities towards the Eastern stretch of N.S.Road.

20. It is respectfully submitted that this answering respondent shall abide by any order or direction, passed by this Hon'ble Tribunal.

21. That the statements made in paragraph 1 to 15 are based on information derived from the record which are usually kept and maintained by the answering respondent in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office

[Handwritten Signature]
Advocate

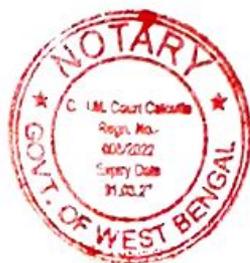
[Handwritten Signature]
Deponent

Executive Engineer
Howrah Division, PWD
Govt. of West Bengal

SOLEMNLY AFFIRMED
&
Declared Before me
on Identification Adv.
[Handwritten Signature]
NOTARY
N DASGUPTA, Reg. No. 008/2022
CJMS' Court, Govt. of W.B.

20 AUG 2025

[Handwritten Signature]
N. DASGUPTA
Notary
Regn. No. 003/2022
3, Bankshal Street
Calcutta-700001





Phone No. -2688 - 0230
Email id: eepwdhowrahdivision@gmail.com

GOVERNMENT OF WEST BENGAL
OFFICE OF THE EXECUTIVE ENGINEER
HOWRAH DIVISION, P.W.D.
ONKARMAL JETIA ROAD HOWRAH - 711103

Memo. No.595

Dated: 05.03.2025

NOTICE INVITING TENDER (ON LINE)
NO. WBPWD/EE/HD/NIeT_109/2024_25

The Executive Engineer, Howrah Division, Public Works Directorate invites e-tender for the work detailed in the table below. (Submission of Bid through *online*)

Sl. No	Name of work	Estimated Amount	Earnest Money	Cost of Documents	Period of completion	Name of concerned Sub-Division	Eligibility of Bidder
		(In Rs.)	(In Rs.)	(In Rs.)			
1	Pre monsoon road repairing of G.T. Road in part stretches from Ch. 678.78 km to Ch. 679.10 km under Shibpur Sub Division under Howrah Division during the year 2024-2025.	Rs. 4,84,814.00	Rs. 9,696.00	NIL	07(Seven) Days	Shibpur Sub-Division under Howrah Division, PWD	Bonafied eligible contractors having credential minimum 40% in a single similar nature of job for last SEVEN (vide memo no 4185 dt. 28/11/2023 of CE (HQ), PWD) years and specified as per G.O. no.03-IPW/O/10C-02/14 dated. 12.03.2015.
2	Pre monsoon road repairing of G.T. Road in part stretches from Ch. 678.00 km to Ch. 678.32 km under Shibpur Sub Division under Howrah Division during the year 2024-2025.	Rs. 4,83,112.00	Rs. 9,662.00	NIL	07(Seven) Days	Shibpur Sub-Division under Howrah Division, PWD	Bonafied eligible contractors having credential minimum 40% in a single similar nature of job for last SEVEN (vide memo no 4185 dt. 28/11/2023 of CE (HQ), PWD) years and specified as per G.O. no.03-IPW/O/10C-02/14 dated. 12.03.2015.

1. A bidder desirous of taking part in a part in a tender shall login to the e-Procurement Portal of the Government of West Bengal <http://wbtenders.gov.in> using his login ID and Password and thereafter may download the tender document from the website directly with the help of Digital Signature Certificate.

As per G.O. No. 416(8)-W(C)/1M-291/16 dated 03.08.2016 of the Joint Secretary, Works Branch, PWD in concurrence to G.O. No. 3975-F(Y) dated 28.07.2016 of the Secretary, Audit Branch, Finance Department a bidder should initiate payment of pre-defined EMD for the tender by selecting from either of the following payments modes:

- i) **Net Banking** (any of the banks listed in the ICICI Bank Payment Gateway) in case of payment through ICICI Bank Payment Gateway.
- ii) **RTGS/NEFT** in case of offline payment through bank account in any Bank.

RAJIB RAJ SIL

Arindam

1000/23-010101
P.W.D. Howrah Division

Sankar
Executive Engineer
Howrah Division, PWD

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I) **Earnest Money Payment Procedure :**

a) **Payment by Net Banking (any listed bank) through ICICI Bank Payment Gateway:**

- i. On selection of net banking as the payment mode, the bidder will be directed to ICICI Bank Payment Gateway webpage (along with a string containing a Unique ID) where he will select the Bank through which he wants to do the transaction
- ii. Bidder will make the payment after entering his Unique ID and Password of the Bank to process the transaction
- iii. Bidder will receive a conformation message regarding success/failure of the transaction
- iv. If the transaction is successful, the amount paid by the bidder will get credit in the respective pooling account of the State Government/PSU/Autonomous Body/Local Body/PRIs, etc maintained with the Focal Point Branch of ICICI Bank R N Mukherjee Road, Kolkata for collection of EMD/Tender Fees
- v. If the transaction is failure, the bidder will again try for payment by going back to the first step

b) **Payment through RTGS/NEFT :**

- i. On selection of RTGS/NEFT as the payment mode, the e-Procurement portal will show a pre-filled challan having the details to process RTGS/NEFT transaction
- ii. The bidder will print the challan and use the pre-filled information to make RTGS/NEFT payment using his Bank account.
- iii. Once payment is made, the bidder will come back to the e-Procurement portal after expiry of a reasonable time to enable the NEFT/RTGS process to complete, in order to verify the payment made and continue the bidding process.
- iv. If verification is successful, the fund will get credit to the respective pooling account of the state Government/PSU/Autonomous Body/Local Body/PRIs, etc. maintained with the Focal Point Branch of ICICI Bank at R.N. Mukherjee Road, Kolkata for collection of EMD/Tender Fees.
- v. Hereafter, the bidder will go to e-Procurement portal for submission of his bid.
- vi. But if the payment verification is unsuccessful, the amount will be returned to the bidder's account.

II) **Earnest Money Refund/Settlement Process :**

- i. The EMD of the Bidders disqualified at Technical Evaluation will be refund through an automated process to respective bidder's Bank Accounts from which they made the payment transaction.
- ii. Once the financial bid evaluation is electronically processed in the e-Procurement portal, EMD of the technically qualified bidders other than that of the L₁ and L₂ bidders will be refunded, through an automated process, to the respective bidders' bank accounts from which they made the payment transaction.
- iii. If the L₁ bidder accepts the LOI and the same is processed electronically in the e-Procurement portal, EMD of the L₂ bidder will be refunded through an automated process, to his bank account from which he made the payment transaction.
- iv. As soon as the L₁ bidder is awarded the contract (AOC) and the same is processed electronically in the e-Procurement portal, EMD of the L₁ bidder will automatically get transferred from the pooling account to the State Government deposit Head through GRIPS along with the bank particulars of the L₁ bidder.
2. Both **Technical bid and Financial Bid** are to be submitted in technical (Statutory & Non- Statutory) and financial folder concurrently duly digitally signed in the website <http://etender.wb.nic/>.
3. **The Technical document and Financial Bid** submission (online) on or before **15/03/2025** up to **01.00 PM**.
4. The **FINANCIAL OFFER** of the prospective tenderer will be considered only if the **TECHNICAL Document** of the tenderer found qualified by the Executive Engineer, Howrah Division, PWD. The decision of the Executive Engineer, Howrah Division, PWD will be final and absolute in this respect. The both list of Qualified Bidders will be displayed in the website and also in the Notice Board of the office of the Executive Engineer, Howrah Division, PWD, on the scheduled date and time.
5. Where there is a discrepancy between the unit rate & the line item total resulting from multiplying the unit rate by the quantity, the unit rate quoted shall govern.

Anita Das
Proprietor

Sanku
Executive Engineer
Howrah Division, PWD

- 6 Running payment for the work may be made to the executing agency as per availability of fund. The executing agency may not get a running payment unless the gross amount of running bill is at least 30% of the tendered amount. Provisions in clause(s) 7, 8 & 9 contained in W B Form No 2911(ii) so as far they relate to quantum and frequency of payment are to be treated as superseded.
- 7 Bids shall remain valid for a period not less than 120 (One hundred twenty) days after the dead line date for Financial Bid submission.

8.A :- Important information

Date & Time schedule

Sl. No.	Particulars	Date & Time
1.	Date of uploading of N.I.T. Documents online (Publishing Date)	06.03.2025 at 09.00 AM
2.	Documents download/sale start date (Online)	07.03.2025 at 09.00 AM
3.	Documents download/sale end date (Online)	15.03.2025 at 01.00 PM
4.	Bid submission start date (On line)	08.03.2025 at 09.00 AM
5.	Bid Submission closing (On line)	15.03.2025 at 01.00 PM.
6.	Bid opening date for Technical Proposals (Online)	17.03.2025 at 01.00 PM
7.	Date of uploading list for Technically Qualified Bidder (online)	To be notified later.
8.	Date & Place for opening of Financial Proposal (Online)	To be notified later
9.	Date of uploading of list bidders along with the offer rates through (on line).	To be notified later

8.B. LOCATION OF CRITICAL EVENT

Bid Opening



**Executive Engineer, PWD, Howrah
Division, ONKERMAL JETIA ROAD,
HOWRAH - 711103.**

8. The Bidder, at his own responsibility and risk is encouraged to visit and examine the site of works and its surrounding and obtain all information that may be necessary for preparing the Bid and entering into a contract for the work as mentioned in the Notice Inviting Tender, before submitting offer with full satisfaction. The cost of visiting the site shall be at his own expense.
9. The intending Bidders should clearly understand that whatever may be the out come of the present invitation of Bids, no case of Bidding shall be reimbursable by the Department. The Executive Engineer, Howrah Division reserve the right to reject any or all the application(s) for purchasing Bid Documents and/or to accept or reject any or all the offer(s) without assigning any reason whatsoever and is not liable for any cost that might have been incurred by any Tenderer at the stage of Bidding.
10. The intending tenderers are required to quote the rate **online only. No offline tender will be submitted.**
11. Contract shall have to comply with the provisions of (a) the contract labour (Regulation Abolition) Act 1970 (b) Apprentice Act 1961 and (c) minimum Wages Act 1948 of the modification thereof or any other laws relating thereto and the rules made and order issued there under from time to time.
12. During the scrutiny, if it comes to the notice to the tender inviting authority that the credential(s) and/or any other paper(s) has / have been of any bidder found incorrect / manufactured / fabricated, that bidder will not be allowed to participate in the tender and that application will be outright.
13. In case of any decision regarding pre-qualifying an Agency that should be lodged to the Executive Engineer within 1 (one) day from the date of publication of the list of qualified agencies and beyond that time schedule no objection will be entertained.

ARITRA SIL

Aritra Sil

NIT No. 109/2024-2025 Page 3 of 13

Sanku
Executive Engineer
Howrah Division, PWD

- ~~X~~
- 14 Before issuance of the **WORK ORDER**, the tender inviting authority may verify the credential(s) and / or other document(s) of the lowest tenderer, if found necessary. After verification, if it is found that the document(s) submitted by the lowest tenderer is / are either manufactured or false, the work order will not be issued in favour of the said tenderer.
- 15 If any discrepancy arises between two similar clauses on different notification(s), the clause as stated in later notification will supersede the former one in the following sequences
i) Form No. 2911 ii) N I T
- 16 Printed Schedule of Rate applicable for execution of the work. : Current Schedule of Rates for Building Works(volume-I), S&P Works(volume-II), (Roads & Bridge Works (volume-III) (including Materials, Labour & Carriage) Effective from 01 11 2017
- 17 With whom the acceptance of the tender sent Executive Engineer, Howrah Division, PWD
- 18.A Additional Performance Security:-** As per the Memorandum no. 4608-F(4) dated 18th July, 2018 of the Finance Department, Government of West Bengal the additional performance security @10% of the tendered amount by the successful bidder shall be submitted in form of Bank Guarantee from any scheduled Bank before issuance of the Work Order when Bid rate is 80% or less of the estimated amount put to tender.
- 18.B DEFECT LIABILITY PERIOD :** As per Notification No. 5784-PW/L&A/2M-175/2017 dt. 12.09.2017 of Principal Secretary, PWD the following partial modification in the **West Bengal Form No.: 2911/2911 (i)/2911 (ii)** (herein after referred to as printed Tender Form), in cancellation of earlier Notification No. 177-CRC/2M-57/2008, dt. 12.07.2012 are made:-
- 1) **Clause 17 of CONDITIONS of CONTRACT** of the Printed Tender Form shall be substituted by the following -
Clause 17 – If the contractor or his workmen or servants or authorized representatives shall break, deface, injure, or destroy any part of building, in which they may be working, or any building, road, road-curbs, fence, trees, grass, or grassland or cultivated ground contiguous to the premises on which the work of any part or it is been executed, or if any damage shall happen to the work from any cause whatsoever or any imperfection become apparent in it at any time whether during its execution or within a period of **three months or one year or three years or five years, as the case may be hereinafter referred to as the Defect Liability Period**, from the actual date of completion of work as per completion certificate issued by the Engineer-in-charge, the contractor shall make the same good at his own expenses, or in default, the Engineer-in-charge may cause the same to be made good by other workmen and deduct the expenses (of which the certificate of the Engineer-in-charge shall be final and binding on all concerned) from any sums, whether under this contract or otherwise, that may be then, or at any time thereafter become due to the contractor from the Government or from his Security Deposit, either full or of a sufficient portion thereof and if the cost, in the opinion of the Engineer-in-charge (which opinion shall be final and conclusive against the contractor), of making such damage or imperfection good shall exceed the amount of such security deposit and / or such sums, it shall be lawful for the Government to recover the excess cost from the contractor in accordance with the procedure prescribed by any law for the time being in force.
- Provided further that the Engineer-in-charge shall pass the 'Final Bill' and certify thereon, within a period of **thirty days** with effect from the date of submission of the final bill in **acceptable form** by the contractor, the amount payable to the contractor under this contract and shall also issued a separate completion certificate mentioning the actual date of completion of the work to the contractor within the said period of **thirty days**. The certificate of the Engineer-in-charge whether in respect of the amount payable to the contractor against the "Final Bill" or in respect of completion of work shall be final and conclusive against the contractor. However, the security deposit of the work held with the Government under the provision of **Clause-I** hereof shall be refundable to the contractor in the manner provided here under:-
- a) For work with **three months Defect Liability Period** : (For the work of patch repair or patch maintenance in nature or a combination thereof)
(i) Full security deposit shall be refunded to the contractor on expiry of **three months** from the actual date of completion of the work.
- b) For work with **one year Defect Liability Period** :(Thorough Bituminous surfacing work with bituminous thickness less than 40mm, Repair & Rehabilitation of any road/bridge/culvert/building/sanitary & plumbing work)

Aritra Singh

Sanku
Executive Engineer
Howrah Division, PWD

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- 26 If any tenderer withdraws his offer before acceptance or refuse within a reasonable time without giving any satisfactory explanation for such withdrawals necessary action will be initiated against him as the memorandum no 547-W(C)/1M-387/15 dated 16th November, 2015 of Public Works Department
 - 27 Cess @ 1% (One percent) of the cost of construction works will be deducted from the bills of the contractors on all contracts awarded on or after 01 11 2006 in pursuant with G O No 599A-4M-28/06 dated 27 09 2006
 - 28 Successful Tenderers will be required to obtain valid Registration certificate & Labour License from respective Regional Labour Offices where construction work by them are proposed to be carried out as per Clauses u/s 7 of West Bengal, Building & other Construction Works' Act, 1996 and u/s 12 of Contract Labour Act
 - 29 Power of Attorney holders are not allowed to sign Tender documents unless otherwise approved by Government
 - 30 Clause 25 of the conditions of contract of the West Bengal Form No 2911/2911(ii) may be treated to be omitted and there is no provision for arbitration for resolution or disputes that may arise out of the contracts to be entered into by the Department with the contractors for the purpose of carrying out execution of public works as per G O No 55H/SPW dated 13 12 2011 of P W D
 - 31 Successful tenderers will have to produce original documents of credentials and etc. for verification prior to issuance of Work Order.
 32. Successful tenderers will be required to observe the following conditions strictly:
 - a) Employees' Provident Fund and Miscellaneous Provisions Act, 1952 and Employees State Insurance Act, 1948 should be strictly allowed to wherever such Acts become applicable.
 - b) Minimum wages to the workers shall be paid according to the rates modified and / or revised by the State Government from time to time under the Minimum Wages Act, 1948 in respect of scheduled employments, within the specified time as per law. Payment of bonus, wherever applicable, has to be made.
 - c) Adequate safety and welfare measures must be provided as per the provisions of the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act, 1996 with West Bengal Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Rules 2004.
 - d) All liabilities arising out of engagement of workers are duly met before submission of bills for payment. If there is any violation of any or all the relevant above criteria during execution of the job, it will render the concerned agencies ineligible for the work then and there or at any subsequent stage or may be found convenient.
 33. For roof treatment works by 3mm thick APP membrane, the successful tenderer will have to provide a service warranty of 10 (Ten) years after the satisfactory completion of the work and the Security Deposit deducted from progressive bills will be released after the said 10 (Ten) years security period is over.
 34. Rate quoted by the bidders shall inclusive of all taxes as may be levied upon by the respective authority as per the existing rules.
 35. Contractor should have to ensure the engagement of job card holders as per Kolkata Gazette Notification no 1140 PRD-33011/1/2024-MGNREGA SEC Dated 07/03/2024
 36. No tenderer will be deemed fit for consideration unless the tender documents and Annexures are duly filled up and uploaded.
 37. **Preventive measures to be taken :-**
 - a) Wrapping of construction area / buildings with geotextile fabric, installing dust barriers, or other actions, as appropriate for the location.
 - b) Applying water and maintain soil in visible damp or crusted condition for temporary stabilization.
 - c) Applying water prior to leveling or any other earth moving activity to keep the soil moist throughout the process
 - d) Limiting vehicle speeds to 15 mph on the work site.
 - e) Cleaning wheels and undercarriage of haul trucks prior to leaving construction site
 - f) Applying and maintaining dust suppressant on haul routes.

ARUN KASIL


 Proprietor

McT No. 109 2024-2025 Page 6 of 13


 Executive Engineer
 Howrah Division, PWD

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Annexure - I

Pre-qualification APPLICATION

To
The Executive Engineer,
Howrah Division, P W D.

Ref - Tender for

Pre monsoon road repairing of G.T. Road in part stretch from Ch 678.00km to
Ch 678.32 km under (name of work)
Shibpur Sub Division under Howrah Division during the year 2024-25.

NIT No.: 109 of 24-25 (Sl. No. 02) of 2024-25 of Executive
Engineer, Howrah Division, PWD.

Dear Sir,

Having examined the statutory, Non statutory & NIT documents, I/We hereby submit all the necessary information and relevant documents for evaluation.

The application is made by me/us on behalf of ARITRA SIL in the
capacity PROPIETOR Duly authorized to submit the order.

The necessary evidence admissible by law in respect of authority assigned to us on behalf of group of firms for Application and for completion of the contract documents is attached herewith.

We are interested in bidding for the work(s) given in Enclosure to this letter.

We understand that :

- Tender Inviting and Accepting Authority/Engineer-in-charge can amend the scope & value of the contract bid under this project.
- Tender Inviting and Accepting Authority/Engineer-in-charge reserve the right to reject any application without assigning any reason.

Encl:- e-Filing:-

- Statutory Documents
- Non Statutory Documents

Date:-

ARITRA SIL

Aritra Sil

Signature of applicant including title
and capacity in which application is made

Aritra Sil

Seal and Signature of the Tenderer

Executive Engineer,
Howrah Division, P.W.D.

Sanku
Executive Engineer
Howrah Division, PWD

-X-

Annexure - II

STRUCTURE AND ORGANISATION

A.1 Name of applicant

ARITRA SIL

A.2 Office Address

137, Jeevan Extension New Har-ly

Telephone No. and Cell Phone No.

Fax No.

E-mail

A.3 Details of Bank Accounts

i) Name of Bank

BANK OF BARODA

ii) Name of Branch and Address with Phone No.

KADAMTALA

iii) Account No.

iv) MICR No.

v) IFSC Code

BANK OF BARODA - 3484020000712
KADAMTALA.
BARBOKADAMT.

A.4 Attach proof of Photo ID and Qualification of technical staff.

ARITRA SIL

Aritra Sil

Signature of applicant including title and capacity in which application is made

ARITRA SIL

Aritra Sil

Proprietor

Seal and Signature of the Tenderer

Executive Engineer,
Howrah Division, P.W.D.*Sanku*Executive Engineer
Howrah Division, PWD

- 1X -

INSTRUCTION TO BIDDERS
SECTION - A
I General guidelines for e-Tendering

Instructions / Guidelines for tenders for electronic submission of the tenders online have been annexed for assisting the contractors to participate in e-Tendering.

1 Registration of Contractor

Any contractor willing to take part in the process of e-tendering will have to be enrolled & registered with the Government e-Procurement system, through logging on to <https://etender.wb.nic.in> (web portal of Public Works Department)

2 Digital Signature Certificate (DSC)

Each contractor is required to obtain a class-II or Class-III Digital Signature Certificate (DSC) for submission of tenders, from the approved service provider of the National Information's Centre (NIC) on payment of requisite amount details are available at the Web Site stated in Clause-2 of Guideline to Bidder DSC is given as a USR e-Tender.

3 The contractor can search and download NIT & Tender Documents electronically from computer once he logs on to the website mentioned in Clause-2 using the Digital Signature Certificate. This is the only mode of collection of Tender Documents.

4. Participation in more than one work

A prospective bidder shall be allowed to participate in the job either in the capacity of individual or as a partner of a firm. If found to have applied severally in a single job, all the applications will be rejected for that job.

5. Submission of Tenders

General process of submission: Tenders are to be submitted through online to the website stated in Clause-2 in two folders at a time for each work, one in Technical Proposal & the other in Financial Proposal before the prescribed date & time using the Digital Signature Certificate (DSC). The documents are to be uploaded (virus scanned copy) duly Digitally signed. The documents will get encrypted (transformed into non-readable format).

A. Technical Proposal

The Technical Proposal should contain scanned copies of the following in two covers (folders).

A-1. Statutory Cover filing containing -

- i. Earnest money (EMD) as prescribed in the NIT against each of the serial of work in favour of the Executive Engineer, Howrah Division, PWD.
- ii. Tender Form No. 2911(ii) & NIT (properly uploaded and Digitally Signed). The rate will be quoted in the BOQ. Quoted rate will encrypted in the BOQ under Financial Bid. In case quoting any rate in 2911(ii) the tender is liable to be summarily rejected).

A-2. Non statutory / Technical Documents.

- i. Professional Tax Clearance Certificate / Professional Tax (PT) deposit receipt challan for the financial year 2024-25 ; Pan Card.
- ii. Registered Deed of Partnership Firm.
- iii. Trade License from the respective Municipality / Panchayet etc.
- iv. Requisite Credential Certificate for completion of at least one similar nature of work in any Govt. Department.

Signature
Proprietor

Signature
Executive Engineer
Howrah Division, PWD

-X-

Note Failure of submission of any of the above mentioned documents will render the tender liable to be rejected for both Statutory and Non statutory cover

THE ABOVE STATED NON-STATUTORY / TECHNICAL DOCUMENTS SHOULD BE ARRANGED IN THE FOLLOWING MANNER

Click the check boxes beside the necessary documents in the my document list and then click the tab "Submit Non-statutory Documents" to send the selected documents to Non-statutory folder. Next click the "Click to encrypt and upload" and then click the "Technical" folder to upload the technical documents

Sl. No.	Category Name	Sub-Category Description	Details
I	DECLARATION	Declaration 1	1. APPLICATION
		Declaration 2	2. FINANCIAL STATEMENT
II	CERTIFICATES	CERTIFICATES	1. PAN
			2. Valid P TAX CHALLAN
			3. ITR-(Saha) for current Assessment Year, i.e Financial year 2024-25.
		GST Registration Certificate	1. Valid 15-Digit Good and Services Taxpayer Identification Number (GSTIN) under GST Act 2017
III	COMPANY DETAILS	COMPANY DETAILS 1.	1. PROPRIETORSHIP FIRM (TRADE LICENCE)
			2. PARTNERSHIP FIRM (PARTNERSHIP DEED, TRADE LICENCE)
			3. LTD. COMPANY (INCORPORATION CERTIFICATE, TRADE LICENCE)
			4. SOCIETY (SOCIETY REGISTRATION COPY, TRADE LICENCE)
			5. POWER OF ATTORNEY
IV	CREDENTIAL (in applicable cases)	CREDENTIAL 1	Documents of Credential showing satisfactory completion of a similar nature job in any Govt. (preferably P.W.D, C.P.W.D and other Engineering dept. of Govt. Of West Bengal) Department.

VI	MAN POWER	TECHNICAL PERSONNEL	LIST OF TECHNICAL STAFFS ALOGNWITH STRUCTURES & ORGANAIZATION (ASPER NIT)
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i. **Opening of Technical proposal** - Technical proposals will be opened by the Executive Engineer, Howrah Division, PWD and his authorized representative electronically from the web site stated using their Digital Signature Certificate 'Technical Bid' of the tenderers will be evaluated by the 'Tender Evaluation Committee' formed by the Executive Engineer, Howrah Division, PWD. The decision of Tender Evaluation Committee will be final and absolute in this respect.

AKIRA SIL Nc1 No. 109 2024-2025 Page 11 of 13

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Proprietor

Sanku
Executive Engineer
Howrah Division, PWD

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- ii Intending tenderers may remain present if they so desire

C. Financial proposal

- i The financial proposal should contain the following documents in one cover (folder) i.e Bill of Quantities (BOQ). The contractor is to quote the rate (Offering above / Below / As per) online through Computer in the space marked for quoting rate in the BOQ
- ii Only downloaded copies of the above documents are to be uploaded virus scanned and Digitally Signed by the contractor.

Executive Engineer
Howrah Division, PWD

Memo No 595/1(40)

Date 05 03 2025

Copy forwarded for information to:

- 1 The Sabhadhipati, Howrah Zilla Parishad. 2) The Superintending Engineer, Nabanna Circle / Presidency Circle / Central / Southern / Eastern / Bidhanagar, PWD. 3) The District Magistrate, Howrah. 4) Executive Engineer, City Division / Alipur - I & II / Kolkata North/Kolkata East/Kolkata West / Hooghly / Howrah Construction Division / Howrah Highway Division,/Howrah Electrical Division PWD 5) The Assistant Engineer, Shibpur / Howrah / Uluberia/ Nabanna Sub-Division, PWD 6) Accounts Section / Estimating Section / Head Clerk / Notice Board of this Division.

Executive Engineer
Howrah Division, PWD

RA SIA
Sanku
Proprietor

Sanku
Executive Engineer
Howrah Division, PWD

Executive Engineer
Howrah Division, PWD

- X3 -

DECLARATION BY THE TENDERER

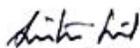
I/We have inspected the site of work and have made myself/ourselves fully acquainted with local conditions in and around the site of work. I/We have carefully gone through the Notice Inviting Tender and other tender documents mentioned therein along with the drawing attached. I/We have also carefully gone through the 'Priced schedule of Probable Items and Quantities'.

My/Our tender is offered taking due consideration of all factors regarding the local site conditions stated in this Detailed Notice Inviting Tender to complete the proposed construction as per drawings referred to above in all respects.

I/We promise to abide by all the stipulations of the contract documents and carry out and complete the work to the satisfaction of the department.

I/We also agree to procure tools and plants, at my/our cost required for the work.

ARITRA SII



Secretary
Signature of Tenderer

137, Chapman Extension line Howrah

Postal address of the Tenderer

EXECUTIVE ENGINEER
HOWRAH DIVISION, P.W.D.



Executive Engineer
Howrah Division, PWD

Signature Not Verified

Help

Print

Validate

Executive Engineer, P.W.D. Howrah Division.

Tender Inviting Authority: Executive Engineer, P.W.D. Howrah Division.
 Work: Pre monsoon road repairing of G.T. Road in part stretches from Ch. 678.00 km to Ch. 678.32 km under Shibpur Sub Division under Howrah Division during the year 2024-2025.

Contract No: WBPWD/EE/HD/NeT/109/2024-2025/2

Name of the Bidder/
 Bidder's Firm

ARITRA SIL

PRICE SCHEDULE

(This BOQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevant columns, else the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only)

NUMBER #	TEXT #	NUMBER #	TEXT #	NUMBER	NUMBER #	TEXT #
Sl. No.	Item Description	Quantity	Units	Estimated Rate in Rs. P	TOTAL AMOUNT With Taxes	TOTAL AMOUNT In Words
1	2	4	5	6	54	55
1	Repairing pot-holes and making up small depressions with ramming or power rolling including screening, cleaning chips or metals and washing, drying as necessary and heating the chips or metal where necessary, cutting pot holes to regular shapes with vertical edges, cleaning the disintegrated materials, heating matrix and applying tack coat (including sides), finishing the top of repaired surface levelled with adjoining area, including cost and carriage of stone aggregates and matrix, excluding cost of applying tack coat [Tack coat is to be considered separately] With premixed Chips or Bajrees with 54 kg of bitumen per m3 of loose net volume of stone chips using concrete mixer machine. (The payment is to be made on the basis of loose net volume of stone materials consumed in the work) (b) Using Mobile HMP (Light duty)	3.36	Cum	₹ 4,022.74	13516.406	INR Thirteen Thousand Five Hundred & Sixteen and Paise Forty One Only

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Proprietor

Sanku

Executive Engineer
Howrah Division, PWD

2	<p>Open Graded Premix Surfacing using bituminous (Viscosity grade Paving Bitumen / Modified bitumen) Binder and Mobile Hot Mix Plant (Light Duty) Providing, laying and rolling of Open graded premix surfacing of 20 mm thickness composed of 13.2 mm (@ 0.018 m³ per m²) and 11.2 mm (@ 0.009 m³ per m²) size stone aggregates, including thoroughly cleaning of the surface, screening, cleaning and pre-heating stone chips and fully pre-coating the same either using viscosity grade paving bitumen or cut-back or emulsion, carrying the mixture by any suitable arrangements, laying the mixture uniformly over the surface, including line, grade and level to serve as wearing course on a previously prepared base, including mixing in Mobile Hot Mix Plant (Light Duty) and thoroughly rolling with a smooth wheeled roller 8-10 tonne capacity, finished to required level and grades including the cost and carriage of stone chips and matrix, heating the matrix, preheating the aggregates to required temperature and including the hire charges of Mobile Hot Mix Plant (Light Duty) and other machinery, pay of operators, cost of fuel and lubricants etc. complete to be followed by seal coat of either Type A or Type B as per Technical Specification Clause 508 for Rural Roads of MORD</p>	-18-1-				
3	<p>Providing and laying Premixed Seal Coat (Type B) with approved quality sand/grit @ 0.6 m³/ 100 m² and bitumen binder on thoroughly cleaned black top surface coated with tack coat, including heating and mixing cleaned sand/grit (100 % passing through 2.36 mm sieve and retained on 180 micron sieve) uniformly with bitumen binder, laying and spreading the mix at an uniform rate using suitable means, brushing the surface, if necessary, to ensure uniformity, followed by rolling with power roller including the cost and carriage of binder and aggregates, cost of heating the binder and aggregates and all other incidental charges, cost of fuel and lubricants, including hire charges of machines, tools & plants required for construction and quality control complete as per Clause 511 of Specifications for Road & Bridge Works of McRT&H (5th Revision) II By Manual Means With Hot Bitumen Binder (@ 6.80 kg / 10 sqm.)</p>	2240.00	Sqm	₹ 40.24	90137.600	INR Ninety Thousand One Hundred & Thirty Seven and Paise Sixty Only


 Proprietor


 Executive Engineer
 Howrah Division, PWD

<p>4 Tack Coat Providing and applying tack coat with Cationic Bitumen Emulsion of approved grade conforming to IS- 8867-1978 on the prepared surface cleaned with Hydraulic broom, moistening the surface including cost and carriage of emulsion, hire charges of machinery and labour, cost of fuel and lubricants all complete as per Clause 503 of Specifications for Road & Bridge Works of MoRT&H (5th Revision). (i) On Bituminous Surface (Using Bitumen Emulsion at the rate of 0.20 to 0.30 kg per sqm)</p>	<p>4524.80</p>	<p>Cum</p>	<p>₹ 9.33</p>	<p>42216.384</p>	<p>INR Forty Two Thousand Two Hundred & Sixteen and Paise Thirty Eight Only</p>		
<p>5 Loading, unloading and stacking by Manual Means. A Loading in to trucks at the lifting point, unloading at destination, stacking properly in go downs or yard etc. as directed including carriage by head load up to a lead of 50.00 m at each of the two points (a) Lime, Moorum, Building rubbish and similar miscellaneous materials</p>	<p>22.00</p>	<p>Cum</p>	<p>₹ 285.60</p>	<p>6283.200</p>	<p>INR Six Thousand Two Hundred & Eighty Three and Paise Twenty Only</p>		
<p>6 GST @18% SI no 1 to 6</p>	<p>405363.19</p>	<p>INR</p>	<p>18.00%</p>	<p>72965.374</p>	<p>INR Seventy Two Thousand Nine Hundred & Sixty Five and Paise Thirty Seven Only</p>		
<p>7 CESS @1% SI no 1 to 7</p>	<p>478328.56</p>	<p>INR</p>	<p>1.00%</p>	<p>4783.286</p>	<p>INR Four Thousand Seven Hundred & Eighty Three and Paise Twenty Nine Only</p>		
<p>Total in Figures</p>				<p>483111.850</p>	<p>INR Four Lakh Eighty Three Thousand One Hundred & Eleven and Paise Eighty Five Only</p>		
<p>Quoted Rate in Figures</p>				<p>Less (-)</p>	<p>0.250%</p>	<p>481904.070</p>	<p>INR Four Lakh Eighty One Thousand Nine Hundred & Four and Paise Seven Only</p>
<p>Quoted Rate in Words</p>				<p>INR Four Lakh Eighty One Thousand Nine Hundred & Four and Paise Seven Only</p>			

Signature
Proprietor

Signature
Executive Engineer



Phone No. -2688 - 0230

Email id: eepwdhowrahdivision@gmail.com

**GOVERNMENT OF WEST BENGAL
OFFICE OF THE EXECUTIVE ENGINEER
HOWRAH DIVISION, P.W.D.
ONKARMAL JETIA ROAD HOWRAH - 711103**

Memo. No.1046

Dated: 29.04.2025

**NOTICE INVITING TENDER (ON LINE)
NO. WBPWD/EE/HD/NieT_06/2025_26**

The Executive Engineer, Howrah Division, Public Works Directorate, invites e-tender for the work detailed in the table below. (Submission of Bid through *online*)

Sl. No.	Name of work	Estimated Amount	Earnest Money	Cost of Documents	Period of completion	Name of concerned Sub-Division	Eligibility of Bidder
		(In Rs.)	(In Rs.)	(In Rs.)			
1	Urgent road restoration in part stretches near 3 no rail gate at College Road under Shibpur Sub Division under Howrah Division, PWD during the year 2025-2026.	Rs. 4,95,986.00	Rs. 9,920.00	NIL	15(Fifteen) Days	Shibpur Sub-Division under Howrah Division, PWD	Bonafied eligible contractors having credential minimum 40% in a single similar nature of job for last SEVEN (vide memo no 4185 dt. 28/11/2023 of CE (HQ), PWD) years and specified as per G.O. no.03-/PW/O/10C-02/14 dated. 12.03.2015.
2	Urgent road restoration in part stretches near Kazipara crossing at G.T. Road under Shibpur Sub Division under Howrah Division, PWD during the year 2025-2026.	Rs. 4,92,928.00	Rs. 9,859.00	NIL	15(Fifteen) Days	Shibpur Sub-Division under Howrah Division, PWD	Bonafied eligible contractors having credential minimum 40% in a single similar nature of job for last SEVEN (vide memo no 4185 dt. 28/11/2023 of CE (HQ), PWD) years and specified as per G.O. no.03-/PW/O/10C-02/14 dated. 12.03.2015.

1. A bidder desirous of taking part in a part in a tender shall login to the e-Procurement Portal of the Government of West Bengal <http://wbtenders.gov.in> using his login ID and Password and thereafter may download the tender document from the website directly with the help of Digital Signature Certificate.

As per G.O. No. 416(8)-W(C)/1M-291/16 dated 03.08.2016 of the Joint Secretary, Works Branch, PWD in concurrence to G.O. No. 3975-F(Y) dated 28.07.2016 of the Secretary, Audit Branch, Finance Department a bidder should initiate payment of pre-defined EMD for the tender by selecting from either of the following payments modes:

- Net Banking (any of the banks listed in the ICICI Bank Payment Gateway) in case of payment through ICICI Bank Payment Gateway.
- RTGS/NEFT in case of offline payment through bank account in any Bank.

Joy Chatterjee
Proprietor

NieT No. 06 of 2025-2026 Page 1 of 13

Sd/-
Executive Engineer, P.W.D.
HOWRAH DIVISION

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I) **Earnest Money Payment Procedure :**

a) **Payment by Net Banking (any listed bank) through ICICI Bank Payment Gateway:**

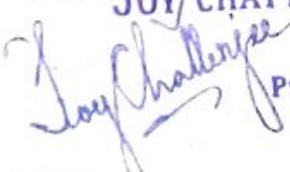
- i. On selection of net banking as the payment mode, the bidder will be directed to ICICI Bank Payment Gateway webpage (along with a string containing a Unique ID) where he will select the Bank through which he wants to do the transaction.
- ii. Bidder will make the payment after entering his Unique ID and Password of the Bank to process the transaction.
- iii. Bidder will receive a conformation message regarding success/failure of the transaction.
- iv. If the transaction is successful, the amount paid by the bidder will get credit in the respective pooling account of the State Government/PSU/Autonomous Body/Local Body/PRIs, etc. maintained with the Focal Point Branch of ICICI Bank R.N. Mukherjee Road, Kolkata for collection of EMD/Tender Fees.
- v. If the transaction is failure, the bidder will again try for payment by going back to the first step.

b) **Payment through RTGS/NEFT :**

- i. On selection of RTGS/NEFT as the payment mode, the e-Procurement portal will show a pre-filled challan having the details to process RTGS/NEFT transaction.
- ii. The bidder will print the challan and use the pre-filled information to make RTGS/NEFT payment using his Bank account.
- iii. Once payment is made, the bidder will come back to the e-Procurement portal after expiry of a reasonable time to enable the NEFT/RTGS process to complete, in order to verify the payment made and continue the bidding process.
- iv. If verification is successful, the fund will get credit to the respective pooling account of the state Government/PSU/Autonomous Body/Local Body/PRIs, etc. maintained with the Focal Point Branch of ICICI Bank at R.N. Mukherjee Road, Kolkata for collection of EMD/Tender Fees.
- v. Hereafter, the bidder will go to e-Procurement portal for submission of his bid.
- vi. But if the payment verification is unsuccessful, the amount will be returned to the bidder's account.

II) **Earnest Money Refund/Settlement Process :**

- i. The EMD of the Bidders disqualified at Technical Evaluation will be refund through an automated process to respective bidder's Bank Accounts from which they made the payment transaction.
 - ii. Once the financial bid evaluation is electronically processed in the e-Procurement portal, EMD of the technically qualified bidders other than that of the L₁ and L₂ bidders will be refunded, through an automated process, to the respective bidders' bank accounts from which they made the payment transaction.
 - iii. If the L₁ bidder accepts the LOI and the same is processed electronically in the e-Procurement portal, EMD of the L₂ bidder will be refunded through an automated process, to his bank account from which he made the payment transaction.
 - iv. As soon as the L₁ bidder is awarded the contract (AOC) and the same is processed electronically in the e-Procurement portal, EMD of the L₁ bidder will automatically get transferred from the pooling account to the State Government deposit Head through GRIPS along with the bank particulars of the L₁ bidder.
2. Both **Technical bid and Financial Bid** are to be submitted in technical (Statutory & Non- Statutory) and financial folder concurrently duly digitally signed in the website <http://etender.wb.nic./>.
3. **The Technical document and Financial Bid** submission (online) on or before **12/05/2025** up to **01.00 PM**.
4. The **FINANCIAL OFFER** of the prospective tenderer will be considered only if the **TECHNICAL Document** of the tenderer found qualified by the Executive Engineer, Howrah Division, PWD. The decision of the Executive Engineer, Howrah Division, PWD will be final and absolute in this respect. The both list of Qualified Bidders will be displayed in the website and also in the Notice Board of the office of the Executive Engineer, Howrah Division, PWD, on the scheduled date and time.
5. Where there is a discrepancy between the unit rate & the line item total resulting from multiplying the unit rate by the quantity, the unit rate shall govern.

JOY CHATTERJEE

 Proprietor

6. Running payment for the work may be made to the executing agency as per availability of fund. The executing agency may not get a running payment unless the gross amount of running bill is at least 30% of the tendered amount. Provisions in clause(s) 7,8&9 contained in W.B. Form No 2911(ii) so as far they relate to quantum and frequency of payment are to be treated as superseded.
7. Bids shall remain valid for a period not less than 120(One hundred twenty)days after the dead line date for Financial Bid submission.

8.A :- Important information

Date & Time schedule

SI No	Particulars	Date & Time
1.	Date of uploading of N.I.T. Documents online) (Publishing Date)	01.05.2025 at 09:00 AM
2.	Documents download/sale start date (Online)	03.05.2025 at 09:00 AM
3.	Documents download/sale end date (Online)	12.05.2025 at 01.00 PM
4.	Bid submission start date (On line)	05.05.2025 at 09:00 AM
5.	Bid Submission closing (On line)	12.05.2025 at 01.00 PM.
6.	Bid opening date for Technical Proposals (Online)	14.05.2025 at 01.00 PM.
7.	Date of uploading list for Technically Qualified Bidder(online)	To be notified later.
8.	Date & Place for opening of Financial Proposal (Online)	To be notified later
9.	Date of uploading of list bidders along with the offer rates through (on line).	To be notified later

8.B. LOCATION OF CRITICAL EVENT

Bid Opening



Executive Engineer, PWD, Howrah
Division, ONKERMAL JETIA ROAD,
HOWRAH - 711103.

8. The Bidder, at his own responsibility and risk is encouraged to visit and examine the site of works and its surrounding and obtain all information that may be necessary for preparing the Bid and entering into a contract for the work as mentioned in the Notice Inviting Tender, before submitting offer with full satisfaction. The cost of visiting the site shall be at his own expense.
9. The intending Bidders should clearly understand that whatever may be the out come of the present invitation of Bids, no case of Bidding shall be reimbursable by the Department. The Executive Engineer, Howrah Division reserve the right to reject any or all the application(s) for purchasing Bid Documents and/or to accept or reject any or all the offer(s) without assigning any reason whatsoever and is not liable for any cost that might have been incurred by any Tenderer at the stage of Bidding.
10. The intending tenderers are required to quote the rate online only. No offline tender will be submitted.
11. Contract shall have to comply with the provisions of (a) the contract labour (Regulation Abolition) Act 1970 (b) Apprentice Act 1961 and (c) minimum Wages Act 1948 of the modification thereof or any other laws relating thereto and the rules made and order issued there under from time to time.
12. During the scrutiny, if it comes to the notice to the tender inviting authority that the credential(s) and/or any other paper(s) has / have been of any bidder found incorrect / manufactured / fabricated, that bidder will not be allowed to participate in the tender and that application will be outright.
13. In case of any decision regarding pre-qualifying an Agency that should be lodged to the Executive Engineer within 1 (one) day from the date of publication of the list of qualified agencies and beyond that time schedule no objection will be entertained.

JOY CHATTERJEE
Proprietor

- 1-X -

14. Before issuance of the **WORK ORDER**, the tender inviting authority may verify the credential(s) and / or other document(s) of the lowest tenderer, if found necessary. After verification, if it is found that the document(s) submitted by the lowest tenderer is / are either manufactured or false, the work order will not be issued in favour of the said tenderer.
15. If any discrepancy arises between two similar clauses on different notification(s), the clause as stated in later notification will supersede the former one in the following sequences:
 i) Form No 2911 ii) N.I.T.
16. Printed Schedule of Rate applicable for execution of the work : Current Schedule of Rates for Building Works(volume-I), S&P Works(volume-II), (Roads & Bridge Works (volume-III) (including Materials, Labour & Carriage) Effective from 01.11.2017
17. With whom the acceptance of the tender sent. Executive Engineer, Howrah Division, PWD

18.A Additional Performance Security:- As per the Memorandum no. 4608-F(4) dated 18th July, 2018 of the Finance Department, Government of West Bengal the additional performance security @10% of the tendered amount by the successful bidder shall be submitted in form of Bank Guarantee from any scheduled Bank before issuance of the Work Order when Bid rate is 80% or less of the estimated amount put to tender.

18.B DEFECT LIABILITY PERIOD : As per Notification No. 5784-PW/L&V2M-175/2017 dt. 12.09.2017 of Principal Secretary, PWD the following partial modification in the West Bengal Form No.: 2911/2911 (i)/2911 (ii) (herein after referred to as printed Tender Form), in cancellation of earlier Notification No. 177-CRC/2M-57/2008, dt. 12.07.2012 are made:-

- 1) **Clause 17 of CONDITIONS of CONTRACT** of the Printed Tender Form shall be substituted by the following :-
Clause 17 – If the contractor of his workmen or servants or authorized representatives shall break, deface, injure, or destroy any part of building, in which they may be working, or any building, road, road-curbs, fence, trees, grass, or grassland or cultivated ground contiguous to the premises on which the work of any part or it is been executed, or if any damage shall happen to the work from any cause whatsoever or any imperfection become apparent in it at any time whether during its execution or within a period of **three months or one year or three years or five years, as the case may be hereinafter referred to as the Defect Liability Period**, from the actual date of completion of work as per completion certificate issued by the Engineer-in-charge, the contractor shall make the same good at his own expenses, or in default, the Engineer-in-charge may cause the same to be made good by other workmen and deduct the expenses (of which the certificate of the Engineer-in-charge shall be final and binding on all concerned) from any sums, whether under this contract or otherwise, that may be then, or at any time thereafter become due to the contractor from the Government of from his Security Deposit, either full or of a sufficient portion thereof and if the cost, in the opinion of the Engineer-in-charge (which opinion shall be final and conclusive against the contractor), of making such damage or imperfection good shall exceed the amount of such security deposit and / or such sums, it shall be lawful for the Government to recover the excess cost from the contractor in accordance with the procedure prescribed by any law for the time being in force.

Provided further that the Engineer-in-charge shall pass the '**Final Bill**' and certify thereon, within a period of **thirty days** with effect from the date of submission of the final bill in **acceptable form** by the contractor, the amount payable to the contractor under this contract and shall also issued a separate completion certificate mentioning the actual date of completion of the work to the contractor within the said period of **thirty days**. The certificate of the Engineer-in-charge whether in respect of the amount payable to the contractor against the "**Final Bill**" or in respect of completion of work shall be final and conclusive against the contractor. However, the security deposit of the work held with the Government under the provision of **Clause-I** hereof shall be refundable to the contractor in the manner provided here under:-

- a) For work with **three months Defect Liability Period** : (For the work of patch repair or patch maintenance in nature or a combination thereof)
 (i) Full security deposit shall be refunded to the contractor on expiry of **three months** from the actual date of completion of the work.
- b) For work with **one year Defect Liability Period** : (Thorough Bituminous surfacing work with bituminous thickness less than 40mm, Repair & Rehabilitation of any road/bridge/culvert/building/sanitary & plumbing work)

- ~~X~~
- (ii) Full security deposit shall be refunded to the contractor on expiry of one year from the actual date of completion of the work.
- c) For work with three years Defect Liability Period : (Extension of building/bridge/culvert, construction of new flexible pavement up to bituminous level which has been designed for period of 3 years or more, widening and Strengthening of flexible pavement designed for a period of 3 years or more, Improvement of riding quality/ strengthening of flexible pavement designed for a period of 3 years or more; providing only mastic asphalt layer over existing bituminous surface without providing bituminous profile corrective course/ bituminous base course.)
- (i) 30% of the security deposit shall be refunded to the contractor on expiry of two years from the actual date of completion of the work.
- (ii) The balance 70% of the security deposit shall be refunded to the contractor on expiry of three years from actual date of completion of the work.
- d) For work with five years Defect Liability Period : (Construction of new building/new bridge/new culvert, Reconstruction of building /bridge/culvert including construction of approach roads for bridge/culvert/ construction of rigid pavement, Reconstruction of rigid pavement, Reconstruction of rigid pavement, construction of new flexible pavement covered by mastic work which has been designed for period of 5 years or more, widening and strengthening of flexible pavement covered by mastic work which has been designed for period of 5 years or more, Improvement of riding quality/ strengthening of flexible pavement covered by mastic work which has been designed for period of 5 years or more.)
- (i) No security deposit shall be refunded to the contractor 1st three years from the actual date of completion of the work.
- (ii) 30% of the security deposit shall be refunded to the contractor on expiry of four years from the actual date of completion of the work.
- (iii) The balance 70% of the security deposit shall be refunded to the contractor on expiry of five years from the actual date of completion of the work.

2) The following paragraph shall be added to the interpretation clause or CONDITION of CONTRACT:-
"The word 'Government' means the Government of the State of West Bengal in Public Works Department."

18. Intending tenderers are required to submit attested / self-attested photocopies of valid partnership deed (in case of partnership firm) Or Partnership Firm shall be registered by the respective competent authority from the Registrar of Firms, society, Non-Trading Corporation , Registrar of Companies etc & copy of Registration Certificate (with allotment of Registration No.) will have be submitted , otherwise the Technical Bid will not be considered for qualification & Financial Bid shall not be opened, current Professional Tax Deposit Challan / Professional Tax Clearance Certificate, PAN Card, Goods and Services Taxpayer Identification Number (GSTIN), Trade License from the respective Municipality, Panchayet etc. [Non statutory documents].
19. If the dates fall on holidays or on days of bandh or natural calamity, the dates defer to next working days.
20. **All tenderers are requested to be present online during opening of tenders positively. If considered necessary, instant online bid may be conducted immediately after opening of tenders to lower down rates and in no case his / their absence will stand against holding the same.**
21. In case of inadvertent typographical mistake found in the specific price schedule of rates, the same will be treated to be so corrected as to conform with the prevailing relevant schedule of rates and / or technically sanctioned estimate.
22. The intending tenderer is required to quote the rate in figures as well as in words as percentage above / below than or at par with the relevant prices schedule of rates.
23. Conditional / incomplete tender will not be entertained.
24. The accepting authority reserves the right to reject any or all the tenders without assigning any reason whatsoever and he will not be bound to accept either the lowest tender or any of the tenders.
25. *Issuance of work order as well as payment will depend on availability of fund and no claim whatsoever will be entertained for delay of issuance of work order as well as payment, if any, intending tenderer may consider the criteria quoting their rates.*

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26. If any tenderer withdraws his offer before acceptance or refuse within a reasonable time without giving any satisfactory explanation for such withdrawals, necessary action will be initiated against him as the memorandum no. 547-W(C)/IM-387/15 dated 16th November, 2015 of Public Works Department
27. Cess @ 1% (One percent) of the cost of construction works will be deducted from the bills of the contractors on all contracts awarded on or after 01.11.2006 in pursuant with G.O. No. 599A-4M-28/06 dated 27.09.2006
28. Successful Tenderers will be required to obtain valid Registration certificate & Labour License from respective Regional Labour Offices where construction work by them are proposed to be carried out as per Clauses u/s 7 of West Bengal Building & other Construction Works' Act, 1996 and u/s 12 of Contract Labour Act
29. Power of Attorney holders are not allowed to sign Tender documents unless otherwise approved by Government.
30. Clause 25 of the conditions of contract of the West Bengal Form No. 2911/2911(i) may be treated to be omitted and there is no provision for arbitration for resolution or disputes that may arise out of the contracts to be entered into by the Department with the contractors for the purpose of carrying out execution of public works as per G.O. No. 55H/SPW dated 13.12.2011 of P.W.D.
31. Successful tenderers will have to produce original documents of credentials and etc. for verification prior to issuance of Work Order.
32. Successful tenderers will be required to observe the following conditions strictly:
- Employees' Provident Fund and Miscellaneous Provisions Act, 1952 and Employees State Insurance Act, 1948 should be strictly allowed to wherever such Acts become applicable.
 - Minimum wages to the workers shall be paid according to the rates modified and / or revised by the State Government from time to time under the Minimum Wages Act, 1948 in respect of scheduled employments, within the specified time as per law. Payment of bonus, wherever applicable, has to be made.
 - Adequate safety and welfare measures must be provided as per the provisions of the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act, 1996 with West Bengal Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Rules 2004.
 - All liabilities arising out of engagement of workers are duly met before submission of bills for payment. If there is any violation of any or all the relevant above criteria during execution of the job, it will render the concerned agencies ineligible for the work then and there or at any subsequent stage or may be found convenient.
33. For roof treatment works by 3mm thick APP membrane, the successful tenderer will have to provide a service warranty of 10 (Ten) years after the satisfactory completion of the work and the Security Deposit deducted from progressive bills will be released after the said 10 (Ten) years security period is over.
34. Rate quoted by the bidders shall inclusive of all taxes as may be levied upon by the respective authority as per the existing rules.
35. **Contractor should have to ensure the engagement of job card holders as per Kolkata Gazette Notification no 1140 PRD-33011/1/2024-MGNREGA SEC Dated 07/03/2024**
36. **No tenderer will be deemed fit for consideration unless the tender documents and Annexures are duly filled up and uploaded.**
37. **Preventive measures to be taken :-**
- Wrapping of construction area / buildings with geotextile fabric, installing dust barriers, or other actions as appropriate for the location.
 - Applying water and maintain soil in visible damp or crusted condition for temporary stabilization
 - Applying water prior to leveling or any other earth moving activity to keep the soil moist throughout the process
 - Limiting vehicle speeds to 15 mph on the work site
 - Cleaning wheels and undercarriage of haul trucks prior to leaving construction site
 - Applying and maintaining dust suppressant on haul routes

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Proprietor

- g) Applying a cover or screen to stockpiles and stabilize stockpiles at completion of activity by water and maintain a dust palliative to all outer surfaces of the stockpiles.
- h) Stabilizing surface soils where loaders, support equipment and vehicles should operate by using water and maintain surface soils in a stabilized condition where loaders, support equipment and vehicles will operate.
- i) Stabilizing adjacent disturbed soils following paving activities with immediate landscaping activity or installation of vegetative or rock cover.
- j) Maintaining dust control during working hours and clean track at the end of the work shift / day.
- k) Stabilizing sloping surfaces using soil binders vegetation or ground cover can effectively stabilize the slope
- l) Disposal of debris in consultation with the local authorities following proper environmental management practice.
- m) During construction work, including cutting of marbles, ambient noise level should not exceed more than 65 db (A).

Practice to be discarded :-

- a) Disposal of debris indiscriminately.
- b) Allowing the vehicles to run at high speed within the work site.
- c) Cutting materials without proper dust control / noise control facility.
- d) Keeping materials without effective cover.
- e) Allowing access to the work area except workers to limit soil disturbance Access may be prevented by fencing, ditches, vegetation, berms or other suitable barrier.
- f) Leaving the soil, sand and cement stack uncovered.
- g) Keeping materials or debris on the roads or pavements.
- h) Burning of old tyres in hot mix plant as a fuel during construction and repairing of the roads for melting coal tar

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Sd/-
Executive Engineer, P.W.D
HOWRAH DIVISION

Annexure - I

Pre-qualification APPLICATION

To
The Executive Engineer,
Howrah Division, P.W.D.

Ref:- Tender for

Urgent road restoration in part stretches near
Kazipara Crossing at GT Road under Shibpur Sub Division
(name of work)
under Howrah Division PWD during the year 2025-2026

WB/PWD/EE/HD/NIT-06/2025-26

NIT No.: (Sl. No. 02) of 2025-26 of Executive
Engineer, Howrah Division, P.W.D.

Dear Sir,

Having examined the statutory, Non statutory & NIT documents, I/We hereby submit all the necessary information and relevant documents for evaluation.

The application is made by me/us on behalf of _____ in the
capacity _____ Duly authorized to submit the order.

The necessary evidence admissible by law in respect of authority assigned to us on behalf of group of firms for Application and for completion of the contract documents is attached herewith.

We are interested in bidding for the work(s) given in Enclosure to this letter.

We understand that :

- Tender Inviting and Accepting Authority/Engineer-in-charge can amend the scope & value of the contract bid under this project.
- Tender Inviting and Accepting Authority/Engineer-in-charge reserve the right to reject any application without assigning any reason.

Encl:- e-Filing:-

- Statutory Documents
- Non Statutory Documents

Date:-

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Joy Chatterjee
Proprietor

Signature of applicant including title
and capacity in which application is made

JOY CHAI

Joy Chatterjee
Proprietor

Seal and Signature of the Tenderer

Sd/-

Executive Engineer,
Howrah Division, P.W.D.

Sd/-

Executive Engineer, P.W.D.
HOWRAH DIVISION

Annexure - II

STRUCTURE AND ORGANISATION

- A.1 Name of applicant : Joy Chatterjee
- A.2 Office Address : 31/70, Danesh Shaitkh Lane
1st Floor, Flat no. C3
Howrah-711109
- Telephone No. and Cell Phone No. : 98831 48480
- Fax No
E-mail : aamijoy15@gmail.com
- A.3 Details of Bank Accounts
- i) Name of Bank : Union Bank of India
- ii) Name of Branch and Address with Phone No. : Abdul Road Branch
Jyotish Arcade, 71/6, Danesh Shaitkh Lane
Howrah - 09
PH - 033 2688 7900
- iii) Account No. : 570101010050546
- iv) MICR No. : 700026045
- v) IFSC Code : UBIN0557013
- A.4 Attach proof of Photo ID and Qualification of technical staff.

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Signature of applicant including title and capacity in which application is made

JOY CHATTERJEE

Joy Chatterjee
Proprietor
Seal and Signature of the Tenderer

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Executive Engineer,
Executive Engineer,
Howrah Division, P.W.D.

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Joy Chatterjee
Proprietor

NiET No. 06 of 2025-2026 Page 9 of 13

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HOWRAH DIVISION

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INSTRUCTION TO BIDDERS
SECTION - A
I. General guidelines for e-Tendering

Instructions / Guidelines for tenders for electronic submission of the tenders online have been annexed for assisting the contractors to participate in e-Tendering.

1. Registration of Contractor

Any contractor willing to take part in the process of e-tendering will have to be enrolled & registered with the Government e-Procurement system, through logging on to <https://etender.wb.nic.in> (web portal of Public Works Department)

2. Digital Signature Certificate (DSC)

Each contractor is required to obtain a class-II or Class-III Digital Signature Certificate (DSC) for submission of tenders, from the approved service provider of the National information's Centre (NIC) on payment of requisite amount details are available at the Web Site stated in Clause-2 of Guideline to Bidder DSC is given as a USR e-Tender.

3. The contractor can search and download NIT & Tender Documents electronically from computer once he logs on to the website mentioned in Clause-2 using the Digital Signature Certificate. This is the only mode of collection of Tender Documents.

4. Participation in more than one work

A prospective bidder shall be allowed to participate in the job either in the capacity of individual or as a partner of a firm. If found to have applied severally in a single job, all the applications will be rejected for that job.

5. Submission of Tenders

General process of submission: Tenders are to be submitted through online to the website stated in Clause-2 in two folders at a time for each work, one in Technical Proposal & the other in Financial Proposal before the prescribed date & time using the Digital Signature Certificate (DSC). The documents are to be uploaded (virus scanned copy) duly Digitally signed. The documents will get encrypted (transformed into non-readable format)

A. Technical Proposal

The Technical Proposal should contain scanned copies of the following in two covers (folders).

A-1. Statutory Cover filing containing -

- i. Earnest money (EMD) as prescribed in the NIT against each of the serial of work in favour of the Executive Engineer, Howrah Division, PWD.
- ii. Tender Form No. 2911(ii) & NIT (properly uploaded and Digitally Signed). The rate will be quoted in the BOQ. Quoted rate will encrypted in the BOQ under Financial Bid. In case quoting any rate in 2911(ii) the tender is liable to be summarily rejected).

A-2. Non statutory / Technical Documents.

- i. Professional Tax Clearance Certificate / Professional Tax (PT) deposit receipt challan for the financial year 2024-25, Pan Card.
- ii. Registered Deed of Partnership Firm.
- iii. Trade License from the respective Municipality / Panchayet etc.
- iv. Requisite Credential Certificate for completion of at least one similar nature of work in any Govt. Department

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Joy Chatterjee
Proprietor

Note : Failure of submission of any of the above mentioned documents will render the tender liable to be rejected for both Statutory and Non statutory cover

THE ABOVE STATED NON-STATUTORY / TECHNICAL DOCUMENTS SHOULD BE ARRANGED IN THE FOLLOWING MANNER.

Click the check boxes beside the necessary documents in the my document list and then click the tab "Submit Non-statutory Documents" to send the selected documents to Non-statutory folder. Next click the "Click to encrypt and upload" and then click the "Technical" folder to upload the technical documents.

Sl. No.	Category Name	Sub-Category Description	Details
I	DECLARATION	Declaration 1	1. APPLICATION
		Declaration 2	2. FINANCIAL STATEMENT
II	CERTIFICATES	CERTIFICATES	1 PAN
			2. Valid P TAX CHALLAN
III	COMPANY DETAILS	COMPANY DETAILS 1.	3. ITR-(Sahaj) for current Assessment Year, i.e Financial year 2024-25.
			GST Registration Certificate
III	COMPANY DETAILS	COMPANY DETAILS 1.	1. PROPRIETORSHIP FIRM (TRADE LICENCE)
			2. PARTNERSHIP FIRM (PARTNERSHIP DEED, TRADE LICENCE)
			3. LTD. COMPANY (INCORPORATION CERTIFICATE, TRADE LICENCE)
			4. SOCIETY (SOCIETY REGISTRATION COPY, TRADE LICENCE).
			5. POWER OF ATTORNEY
IV	CREDENTIAL (in applicable cases)	CREDENTIAL1	Documents of Credential showing satisfactory completion of a similar nature job in any Govt. (preferably P.W.D, C.P.W.D and other Engineering dept. of Govt. Of West Bengal) Department .
VI	MAN POWER	TECHNICAL PERSONNEL	LIST OF TECHNICAL STAFFS ALOGNWITH STRUCTURES & ORGANZATION (ASPER NIT)

Opening of Technical proposal: - Technical proposals will be opened by the Executive Engineer, Howrah Division, PWD and his authorized representative electronically from the web site stated using their Digital Signature Certificate. "Technical Bid" of the tenderers will be evaluated by the 'Tender Evaluation Committee' formed by the Executive Engineer, Howrah Division, PWD. The decision of Tender Evaluation Committee will be final and absolute in this respect.

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ii. Intending tenderers may remain present if they so desire

C. Financial proposal

- i. The financial proposal should contain the following documents in one cover (folder) i.e. Bill of Quantities (BOQ). The contractor is to quote the rate (Offering above / Below / As per) online through Computer in the space marked for quoting rate in the BOQ.
- ii. Only downloaded copies of the above documents are to be uploaded virus scanned and Digitally Signed by the contractor.


Executive Engineer
Howrah Division, PWD

Memo No 1046/1(40)

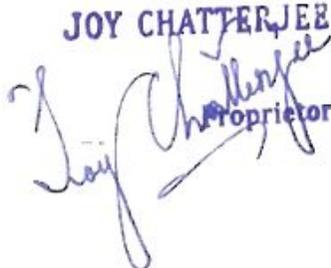
Date: 29.04.2025

Copy forwarded for information to:

- 1 The Sabhadhipati, Howrah Zilla Parishad. 2) The Superintending Engineer, Nabanna Circle / Presidency Circle / Central / Southern / Eastern / Bidhanagar, PWD. 3) The District Magistrate, Howrah. 4) Executive Engineer, City Division / Alipur - I & II / Kolkata North/Kolkata East/Kolkata West / Hooghly / Howrah Construction Division / Howrah Highway Division, /Howrah Electrical Division PWD 5) The Assistant Engineer, Shibpur / Howrah / Uluberia/ Nabanna Sub-Division, PWD. 6) Accounts Section / Estimating Section / Head Clerk / Notice Board of this Division.


Executive Engineer
Howrah Division, PWD

JOY CHATTERJEE


Proprietor

Sd/-
Executive Engineer, P.W.D.
HOWRAH DIVISION

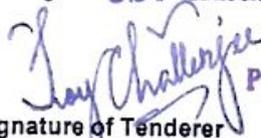
DECLARATION BY THE TENDERER

I/We have inspected the site of work and have made myself/ourselves fully acquainted with local conditions in and around the site of work. I/We have carefully gone through the Notice Inviting Tender and other tender documents mentioned therein along with the drawing attached. I/We have also carefully gone through the 'Priced schedule of Probable Items and Quantities'.

My/Our tender is offered taking due consideration of all factors regarding the local site conditions stated in this Detailed Notice Inviting Tender to complete the proposed construction as per drawings referred to above in all respects.

I/We promise to abide by all the stipulations of the contract documents and carry out and complete the work to the satisfaction of the department.

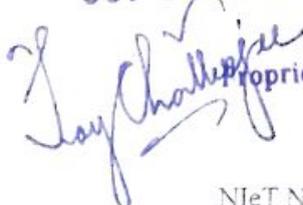
I/We also agree to procure tools and plants, at my/our cost required for the work.

JOY CHATTERJEE

 Proprietor

Signature of Tenderer

31/7, Damesh Shaikh Lane
 1st Floor, Flat no. C3
 Howrah - 711009
 Postal address of the Tenderer

Sd/-
 Executive
EXECUTIVE ENGINEER
 HOWRAH DIVISION, P.W.D.

JOY CHATTERJEE

 Proprietor

Sd/-
 Executive Engineer, P.W.D.
 HOWRAH DIVISION



Tender Inviting Authority: Executive Engineer, P.W.D. Howrah Division.

Name of Work: Urgent road restoration in part stretches near Kazipara crossing at G.T. Road under Shibpur Sub Division under Howrah Division, PWD during the year 2025-2026.

Contract No. WSPWD/EE/HD/NleT 06/2025-2026/2

Name of the Bidder/Bidding Firm

JOY CHATTERJEE

PRICE SCHEDULE

(This BOQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevant columns, else the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only)

NUMBER #	TEXT #	NUMBER #	TEXT #	NUMBER	NUMBER #	TEXT #
Sl. No.	Item Description	Quantity	Units	Estimated Rate in Rs. P	TOTAL AMOUNT With Taxes	TOTAL AMOUNT In Words
1	2	4	5	6	54	55
1	Picking up and removing old bituminous layer or sand sealing coat from old black topped surface and cleaning the exposed surface by scraping and stacking the material as directed (a) By manual means : (iii) Above 100 mm thick	187.50	Sqm	₹ 45.20	8475.000	INR Eight Thousand Four Hundred & Seventy Five Only
2	Water Bound Macadam Base Course Providing, laying, spreading and compacting stone aggregates of specific sizes to water bound macadam specification including spreading in uniform thickness, hand packing, rolling with vibratory roller 8-10 tonnes in stages to proper grade and camber, applying and brooming requisite type of screening / binding materials to fill up the interstices of coarse aggregate, watering including lighting, guarding, barricading and making necessary earthen bundh of one metre width on each side and preparing the bed by necessary cutting or filling, including cost of all materials and hire and labour charges of all men and machinery and compacting to the required density, as per Clause 404 of Specifications for Road & Bridge Works of MORT&H (5th Revision) (ii) Grading-II Aggregate (53 mm to 22.4 mm) Using Stone Screening Type B (11.2 mm) B Manual Means	28.13	Cum	₹ 2,708.72	76196.294	INR Seventy Six Thousand One Hundred & Ninety Six and Paise Twenty Nine Only

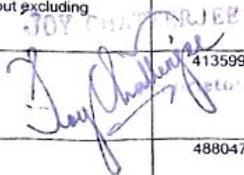
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Executive Engineer, P.W.D.
HOWRAH DIVISION

- 2X -

3	<p>Supplying and Laying in the specified pattern of Interlocking Concrete Block Pavements (ICBP) with concrete blocks (with concrete grade as specified as per table 1 of IS 15658:2006) manufactured (as per cl. no. 6.30 of IRC SP: 63 (2018), from BIS licenced manufacturer, with spacer nib (Small protruding profiles on the vertical face of a paver block used as a device for keeping minimum joint gap in between the paving blocks, as per CL. No. 3.26 of IS: 15658) and of specified size and shape with aspect ratio..... with flexural strength / breaking load as per Annexure G of IS: 15658 on the prepared base course of specified CBR with a cushion of compacted bedding sand of 25-35 mm thick (grading of the bedding sand as per clause 6.5.1 of IRC SP- 63) and filling up the gaps in between paver blocks with joint filling sand (the grading of the joint filling sand will be as per clause 6.5.2 of IRC SP 63) and completing the edgs with cut blocks as per CL. No. 8.7 of IRC SP - 63(2018) with proper confinement of bedding and joint filling sand, compaction, levelling and filling up of the edge gap. 100mm thick, Gray</p>	187.50	Sqm	₹ 1,364.00	255750.000	INR Two Lakh Fifty Five Thousand Seven Hundred & Fifty Only
4	<p>Supplying, preparing and placement of ready mix non shrink cementious microconcrete having no metallic aggregate or chlorides for repairing and jacking of damaged R.C.C members. The micro concrete should achieve a compressive strength not less than 10MPa after 24 hours, 40MPa after 7 days and 50MPa after 28 days at 300C. It should have ~ unrestrained expansion in between 1 to 4%, flexural ~ strength shall not be less than 5MPa after 28 days. Micro concrete should have a co-efficient of thermal expansion similar to that of the host concrete</p>	1.25	Cum	₹ 50,546.00	63182.500	INR Sixty Three Thousand One Hundred & Eighty Two and Paise Fifty Only
5	<p>Loading, unloading and stacking by Manual Means A. Loading in to trucks at the lifting point, unloading at destination, stacking properly in go downs or yard etc. as directed including carriage by head load up to a lead of 50.00 m at each of the two points (a) Lime, Moorum, Building rubbish and similar miscellaneous materials. Including carriage upto 5.00 KM but excluding stacking etc.</p>	35.00	Cum	₹ 285.60	9996.000	INR Nine Thousand Nine Hundred & Ninety Six Only
6	<p>GST @18% SI no 1 to 5</p>	413599.79	INR	18.00%	74447.962	INR Seventy Four Thousand Four Hundred & Forty Seven and Paise Ninety Six Only
7	<p>CESS @1% SI no 1 to 6</p>	488047.76	INR	1.00%	4880.478	INR Four Thousand Eight Hundred & Eighty and Paise Forty Eight Only

JOY CHALANJE


Sd/-
 Executive Engineer, P.W.D.
 HOWRAH DIVISION



Total in Figures		492928.234	INR Four Lakh Ninety Two Thousand Nine Hundred & Twenty Eight and Paise Twenty Three Only	
Quoted Rate in Figures		491745.206	INR Four Lakh Ninety One Thousand Seven Hundred & Forty Five and Paise Twenty One Only	177
	Less (-)	0.240%		
Quoted Rate in Words	INR Four Lakh Ninety One Thousand Seven Hundred & Forty Five and Paise Twenty One Only			

JOY CHATTERJEE
Joy Chatterjee
Proprietor

Sd/-
Executive Engineer, P.W.D.
HOWRAH DIVISION

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
O. A. NO. 92/2025/EZ

In the matter of:

Ankur Sharma
Applicant.

Versus

State of West Bengal & Ors.

.... Respondents.

Counter affidavit on behalf of the
respondent no. 4, Public Works
Department, Government Of West
Bengal.

RAJIB RAY

Advocate

Bar Association Room No. 13,
High Court, Calcutta

Mob-9830132729/7980422764

Chamber: 28, Fakir Chand Mitra
Street, Kolkata- 700009.

Email: rajib.ray23@gmail.com